

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 803/2015  
O.A No. 4108/2014**

New Delhi this the 29<sup>th</sup> day of March, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

S.C. Bhardwaj,  
DANICS Officer (Now Retired)  
S/o Late Sh. Sain Dass  
R/o 158, Kadambari Apartments,  
Sector-9, Rohini, Delhi-110085.

...Petitioner

(By Advocate: Mr. Sourabh Ahuja)

VERSUS

1. Mr. K. K. Sharma (Chief Secretary, GNCT of Delhi)  
6<sup>th</sup> Level, C-Wing,  
Delhi Secretariat,  
New Delhi.
2. Mr. K. K. Sharma (Chief Vigilance Officer)  
Directorate of Vigilance  
6<sup>th</sup> Level, C-Wing,  
Delhi Secretariat,  
New Delhi.
3. Mr. Manjit Arora  
Inquiring Authority,  
Directorate of Vigilance  
6<sup>th</sup> Level, C-Wing,  
Delhi Secretariat,  
New Delhi. ....Respondents

(By Advocate : Mr. Vijay Pandita for R-1, 2 & 3 and Mr. Ramjan Khan for Mr. Hanu Bhaskar)

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

After hearing arguments in the matter for some time, when this Bench was not inclined to entertain the Contempt Petition (C.P.), then the learned counsel for the petitioner intends to withdraw the C.P to enable the applicant to file a fresh O.A to challenge the validity of subsequent inquiry proceedings.

3. Therefore, the Contempt Petition is hereby dismissed as withdrawn with the aforesaid liberty as prayed for.

(Shekhar Agarwal)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/